

CENTRAL ADMINISTRATIVE TRIBUNAL,  
JODHPUR BENCH, JODHPUR

O.A. NO. 207/2003

Date of order: 7.10.2003

1. Narayan Ram S/o Sh. Hema Ram Ji, aged about 36 years, R/o MES COLONY, Garrison Engineer (Army), Suratgarh, Distt. Sriganganagar (Rajasthan).
2. Raj Kumar S/o Sh. Puran Chand Ji, aged about 36 years, R/o MES Colony, Garrison Engineer (Army), Suratgarh, Distt. Sriganganagar (Rajasthan).
3. Jagdish Prasad S/o Sh. Yad Ram Ji, aged about 36 years, R/o MES Colony, Garrison Engineer (Army), Suratgarh, Distt. Sriganganagar (Rajasthan).

At present all the applicants are working on the posts of Mazdoors in the office of Garrison Engineer (Army) Suratgarh, Distt. Sriganganagar (Rajasthan).

...APPLICANTS.

V E R S U S

1. Union of India, through the Secretary, Ministry of Defence, Raksha Bhawan, New Delhi - 110011.
2. Chief Engineer (Army) Bhatinda Zone, Bhatinda (Punjab).
3. Commander Works Engineer (Army) Bikaner, (Rajasthan).
4. Garrison Engineer (Army) Suratgarh, Distt. Sriganganagar (Rajasthan).
5. Engineer-in-Chief Branch, Army Head Quarters, Rajaji Marg, DHQ P.O. New Delhi 110010.

...RESPONDENTS.

Mr. S.K. Malik, counsel for the applicants.

COURT:

HON'BLE MR. JUSTICE G.L. GUPTA, VICE CHAIRMAN.

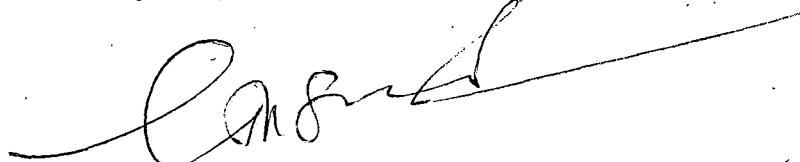
HON'BLE MR. G.R. PATWARDHAN, ADMINISTRATIVE MEMBER.

: O R D E R :

BY THE COURT:

The applicants herein claim their appointment on the post of Fitter General Mechanics w.e.f. 18 November 1989 with all

.. 2 ..



consequential benefits. It is seen that pursuant to the judgement of Hon'ble Supreme Court dated 5th Oct. 1989, the applicants were re-instated not on posts held by them earlier but on the post of Mazdoor. The applicants joined on the posts offered and made representations for their re-instatement on the posts held by them before retrenchment.

2. It is brought to our notice that vide letter dated 20th Sept., 2002 (Annexure A/13), the GE (AF) Suratgarh has sent recommendation to the Chief Engineer (AF) WAC, Delhi Cantt-10 for appropriate orders in terms of the Supreme Court judgement.

3. Mr. Malik says that for the present his clients will be satisfied if a direction is given to the authorities concerned to take decision on the letter dated 20th Sept. 2002 (Annex. A/13) within fixed time limit.

4. Keeping in view the facts and circumstances, we find it a fit case to dispose of the matter by directing the respondents particularly respondent no. 2 to take decision on the letter dated 20th Sept. 2002 (Annex. A/13) within a period of four months from the date of communication of this order. Original Application stands disposed of accordingly.

Q.R.  
( G.R. PATWARDHAN )  
Administrative Member

G.L.G.  
( G.L. GUPTA )  
Vice Chairman

Confidential - OR & EMR  
sent to RI to RST via

285 to 289  
286

15-10-03

Re: ~~Mr. S. S. S.~~  
for RI to 3 AD  
S. S. S.  
~~37m~~  
J. E. S.  
J. S. S.